

**Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1983, Foreign Travel Tax (Amendment) Rules, 1983 and Statement for delay, Central Excise (Tenth Amendment) Rules, 1983, Notification under Income Tax Act, 1961, Customs Act, 1962, Notification declaring the Nhava Sheva Port-Project as Project under heading 84'66 of Customs Tariff Act, 1975 etc. etc.**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** I beg to lay on the Table

- (1) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 622 (E) in Gazette of India dated the 26th August, 1983 under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-7002/83]
- (2) A copy of the Foreign Travel Tax (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 568 in Gazette of India dated the 6th August, 1983 together with an explanatory memorandum, under section 41 of the Finance Act, 1979.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above. [Placed in Library. See No. LT-7003/83]
- (4) A copy of the Central Excise (Tenth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 801 (E) in Gazette of India dated the 26th October, 1983 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-7004/83].
- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :
  - (i) SO 3900 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Maratha Mandir' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the Assessment years 1982-83 and 1984-85.
  - (ii) SO 3901 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Ramakrishna Mission' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1990-91.
  - (iii) SO 3902 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Jawaharlal Nehru Memorial Fund' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
  - (iv) SO 3903 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Battles of Panipat Memorial Society' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
  - (v) SO 3904 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Association for Welfare of the Handicapped, Kozhikode' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1983-84.
  - (vi) SO 3905 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Karnataka State Ex-Police Officers' Welfare Fund' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (vii) SO 3906 published in Gazette of India dated the 15th October, 1983 regarding exemption to the 'Sree Adya Jagadguru Shankaracharya Shree Mahasamathana Gokarana Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
- (viii) SO 3907 published in Gazette of India dated the 15th October, 1983 regarding exemption to 'The Cancer Foundation, Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.
- (ix) SO 3990 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Ramana Maharshi Centre for Learning, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1985-86.
- (x) SO 3991 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Ramana Kendra, Delhi (Regd.)' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xi) SO 3992 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Gandhi Mazdoor Smarak Nidhi, Indore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
- (xii) SO 3993 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Indian Parliamentary Group' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xiii) SO 3994 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'Harijan Ashram Trust, Ahmedabad' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (xiv) SO 3995 published in Gazette of India dated the 29th October, 1983 regarding exemption to the 'The Association of the Physically Handicapped' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.  
[Placed in Library. See No. LT-7005/83]
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 633 published in Gazette of India dated the 27th August, 1983 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin that has been found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
- (ii) G.S.R. 675(E) and G.S.R. 676(E) published in Gazette of India dated the 29th August, 1983 together with an explanatory memorandum regarding exemption to di-iso-butylene, Heptene and Nonene, when imported into India for the manufacture of exo-alcohols from the whole of basic and auxiliary duties of customs.
- (iii) G.S.R. 677 (E) published in Gazette of India dated the 30th August, 1983 together with an

explanatory memorandum rescinding Notification No. 4-Customs dated the 19th January, 1980.

- (iv) G.S.R. 678 (E) and 679 (E) published in Gazette of India dated the 1st September, 1983 together with an explanatory memorandum regarding exemption to specified textile machinery from basic customs duty in excess of 20 per cent ad valorem and from the whole of the auxiliary and additional (countervailing) duties.
- (v) G.S.R. 689 (E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian Francs and Italian Lire into Indian currency or *vice-versa* in supersession of Notification No. 198-Customs dated the 1st July, 1983.
- (vi) G.S.R. 697 (E) published in Gazette of India dated the 12th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 193/82-Customs dated the 17th August, 1982 so as to extend the benefit of exemption to raw materials and components required for construction of, or fitment to, the vessels or ships of coast Guard.
- (vii) G.S.R. 701 (E) published in Gazette of India dated the 13th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 206-Customs dated the 2nd August, 1976 so as to extend the exemption from customs duty on jigs, tools and ground handling equipment for all aircrafts for defence use.
- (viii) G.S.R. 705 (E) published in Gazette of India dated the 14th September, 1983 together with an explanatory memorandum regarding revised rate of exchange for conversion of Hong Kong Dollars into Indian currency or *vice-versa* in supersession of Notification No. 261-Customs dated the 7th September, 1983.
- (ix) G.S.R. 709 (E) and 710 (E) published in Gazette of India dated the 19th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 201-Customs dated the 14th October, 1980 so as to extend the benefit of customs and auxiliary duties exemption on the replenishment gold imported against gold jewellery sold at exhibitions held abroad during 1983-84 also.
- (x) G.S.R. 733 (E) and 734 (E) published in Gazette of India dated the 20th September, 1983 together with an explanatory memorandum regarding exemption to polyethylene laminated aluminium foil of the thickness of 0.02 mm to 0.04 mm containing more than 97 per cent aluminium imported for exclusive use in strip packing of medicines and drugs from basic duty in excess of 60 per cent *ad valorem* and from the whole of auxiliary and additional duties of customs leviable thereon.
- (xi) G.S.R. 742(E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 127/82-Customs dated the 1st May, 1982 so as to extend the exemption from customs duty on Oil Well Cement also.
- (xii) G.S.R. 738 (E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 118-Customs dated the 19th June, 1980 so as to amend the

description of certain capital goods covered by the said notification.

- (xiii) G.S.R. 738 (E) published in Gazette of India dated the 23rd September, 1983 together with an explanatory memorandum seeking to delete certain redundant entries in Notification Nos. 128/83-Customs and 129/83-Customs dated the 13th May, 1983.
- (xiv) G.S.R. 755 (E) published in Gazette of India dated the 28th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 150/81-Customs dated the 25th May, 1981 so as to extend the benefit of exemption to articles manufactured out of imported stainless steel, for captive consumption as well.
- (xv) G.S.R. 765 (E) and 766 (E) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum regarding exemption to professional equipment and other requisites normally required by (a) the Foreign Radio, Television, Press, Photo, Film and other media and (b) the media representatives/organisation accredited to the Government of India for the Commonwealth Heads of Government Meet to be held in New Delhi in November, 1983 from payment of basic, auxiliary and additional duties of customs leviable thereon provided that the imported equipment is re-exported within six months.
- (xvi) G.S.R. 781 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* in supersession of Notification No. 198-Customs dated the 1st July, 1983.
- (xvii) G.S.R. 783 (E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory note regarding exemption to specified components imported for the manufacture of computers, computer peripheral devices, specified microprocessor based equipment and peripheral devices for specified equipment from basic customs duty in excess of 50 per cent *ad valorem* and the whole of the additional (countervailing) duty.
- (xviii) G.S.R. 784 (E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory note seeking import duty concession on textile machinery.
- (xix) G.S.R. 785 (E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory note seeking import duty concession on electronic goods.
- (7) A copy of Notification No. G.S.R. 786 (E) (Hindi and English versions) published in Gazette of India dated the 5th October, 1983 together with an explanatory memorandum declaring 'The Nhava Sheva Port Project' as project under heading 84.66 of the Customs Tariff Act, 1975 for uniform concessional rate of 40 per cent *ad valorem* basic customs duty on all goods imported for the project, under section 10 of the said Act.  
[Placed in Library. See No. LT-7006/83]
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 681 (E), G.S.R. 682 (E) and 684 (E) published in Gazette of India dated the 3rd October, 1983 together with an explanatory memorandum regarding exemption to dubbed Cinematographic films from payment of Excise Duty.

- (ii) G.S.R. 685 (E) and G.S.R. 686 (E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum regarding exemption to 'Poly Vastra' that is to say, any cloth containing cotton and polyester, woven or handloom from yarns handspun in India and certified as Poly Vastra by an officer duly authorised in this behalf by the Khadi and Village Industries Commission from the whole of the basic and additional excise duties.
- (iii) G.S.R. 687 (E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum regarding exemption to non-cellulosic wastes from the whole of the duty of excise provided such wastes arise during the manufacture of non-cellulosic textured filament yarn out of non-cellulosic filament yarn.
- (iv) G.S.R. 688 (E) published in Gazette of India dated the 7th September, 1983 together with an explanatory memorandum denying exemption contained in Notification No. 239/83-CE dated the 7th September, 1983 to non-cellulosic wastes produced in a free trade zone.
- (v) G.S.R. 690 (E) published in Gazette of India dated the 8th September, 1983 together with an explanatory memorandum fixing the effective rate of duty at 20 per cent *ad valorem* on aluminium strips used for making aluminium pipes which are used in sprinkler equipment for agricultural irrigation purposes.
- (vi) G.S.R. 691 (E) published in Gazette of India dated the 8 September, 1983 together with an explanatory memorandum regarding exemption to goods falling under T.I. 25 when used in the factory of production as raw material in the manufacture of waste and scrap exempted under Sl. No. 3 of the Table in Notification No. 209/83-CE dated the 1st August, 1983 from the payment of excise duty.
- (vii) G.S.R. 699 (E) and 700 (E) published in Gazette of India dated the 13th September, 1983 together with an explanatory memorandum regarding grant of 15 per cent discount from the maximum retail price to Patent or Proprietary Medicines.
- (viii) G.S.R. 744 (E) published in Gazette of India dated the 24th September, 1983 together with an explanatory memorandum seeking to provide full exemption from excise duty on bare copper wires of 2.00 mm (14 SWG) thickness and thicker, which are proved to the satisfaction of the Assistant Collector of Central Excise to be used in the factory of production for the manufacture of bare copper wires finer than 2.00 mm (14 SWG).
- (ix) G.S.R. 745 (E) published in Gazette of India dated the 24th September, 1983 together with an explanatory memorandum seeking to provide full exemption from excise duty on bare aluminium wires of 3.25 mm (10 SWG) thickness and thicker, which are proved to the satisfaction of the Assistant Collector of Central Excise to be used in the factory of production for the manufacture of bare aluminium wires finer than 3.25 mm (10 SWG).
- (x) G.S.R. 753 (E) published in Gazette of India dated the 28th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 49/83-CE dated the 1st March, 1983 so as to increase the rates of basic excise duty on non-textured polyester filament yarn between 290 deniers and above,

but below 350 deniers from Rs. 52.00 per kg. to 72.00 per kg.

- (xi) G.S.R. 754 (E) published in Gazette of India dated the 28th September, 1983 together with an explanatory memorandum making certain amendment to Notification No. 51/83-CE dated the 1st March, 1983 so as to increase the rate of basic excise duty on texture filament yarn between 319 deniers and above, but below 385 deniers from Rs. 52.00 per kg. to Rs. 72.00 per kg.
- (xii) G.S.R. 763 (E) published in Gazette of India dated the 30th September, 1983 together with an explanatory memorandum seeking to continue the partial exemption from Central Excise Duty in respect of raw naphtha and intended for use in the manufacture of ammonia.
- (xiii) G.S.R. 771 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty rate on certain sizes of tyres for motor vehicles and tyres for vehicles or equipments designed for off the road from 60 per cent *ad valorem* to 50 per cent *ad valorem*.
- (xiv) G.S.R. 772 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum prescribing effective rate of basic duty for domestic refrigerators of a capacity not exceeding 165 litres at 25 per cent *ad valorem* as against the existing rate of 40 per cent *ad valorem* and for other refrigerators and deep freezers a reduced basic excise duty rate of 50 per cent *ad valorem* as against the existing 80 per cent *ad valorem*.
- (xv) G.S.R. 773 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum prescribing effective basic excise duty rate at 80 per cent *ad valorem* for parts of refrigerating and air-conditioning appliances and machinery as against the existing rate 125 per cent *ad valorem*.
- (xvi) G.S.R. 774 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty rate on storage batteries from 20 per cent *ad valorem* to 15 per cent *ad valorem*.
- (xvii) G.S.R. 775 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty rate on certain specified domestic electrical appliances from 30 per cent *ad valorem* to 20 per cent *ad valorem*.
- (xviii) G.S.R. 776 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum making certain consequential amendments to Notification No. 68/83-CE dated the 1st March, 1983 in view of the exemption under Notification No. G.S.R. 777 (E) dated 1st October, 1983.
- (xix) G.S.R. 777 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum reducing the effective basic excise duty on motor vehicles of engine capacity exceeding 2500cc other than saloon cars, dumpers and 3-axled vehicles from 15 per cent *ad valorem* to 7½ per cent *ad valorem*.
- (xx) G.S.R. 778 (E) published in Gazette of India dated the 1st October, 1983 together with an explanatory memorandum making Notification Nos. G.S.R. 771 (E) to G.S.R. 776 (E) dated

the 1st October, 1983 in-applicable to the goods produced in a free trade zone.

MR. SPEAKER : Shri R.P. Das, Calling Attention.

SHRI INDRAJIT GUPTA (Basirhat) : Sir, you never took the trouble to tell us under which rule you are disallowing this Adjournment Motion.

MR. SPEAKER : This cannot come under the Adjournment Motion.

SHRI INDRAJIT GUPTA : This is not a question of corruption. This is a question of complicity of the Central Ministers.. (Interruptions)

MR. SPEAKER : I was allowing others but they have not allowed me to call you.

If you want to ensure....

(Interruptions)

SHRI INDRAJIT GUPTA : This is the complicity of Central Ministers in trying to ... (Interruptions). This is a matter of urgent public importance... (Interruptions)

MR. SPEAKER : Shri R.P. Das, Calling Attention....

(Interruptions)

MR. SPEAKER : I am ready to allow you a discussion on any subject, any day, any minute.

SHRI INDRAJIT GUPTA : What about Adjournment Motion ?

MR. SPEAKER : I was allowing the Adjournment Motion but you have not allowed me to do it. So, I am not doing it.

SHRI INDRAJIT GUPTA : Under which rule have you done it ?

MR. SPEAKER : You come to me and I will tell you. You cannot ask me here.

SHRI INDRAJIT GUPTA : We are alleging the complicity of the Central Ministers who are trying to topple the elected Governments... (Interruptions)

(xxi) G.S.R. 793 (E) published in Gazette of India dated the 11th October, 1983 together with an explanatory memorandum making certain amendment to Notification No. 49/83-CE dated the 1st March, 1983 so as to increase the rates of basic excise duty on non-textured polyester filament yarn above 550 deniers but not above 750 deniers from Rs. 15 kg. to Rs. 52 per kg.

(xxii) G.S.R. 794 (E) published in Gazette of India dated the 11th October, 1983 together with an explanatory memorandum making certain amendment to Notification No. 51/83-CE dated the 1st March, 1983 so as to increase the rate of basic excise duty on textured polyester filament yarn above 605 deniers but not above 825 deniers from Rs. 15 per kg. to Rs. 52 per kg.

(xxiii) G.S.R. 800 (E) published in Gazette of India dated the 26th October, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 68/83-CE dated the 1st March, 1983 and 257/83-CE dated the 1st October, 1983 so as to reduce the effective basic excise duty of 3-axled motor vehicles other than articulated vehicles, from 10 per cent *ad valorem* to 5 per cent *ad valorem*.

(xxiv) G.S.R. 808 (E) published in Gazette of India dated the 28th October, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 127/83-CE and 128/83-CE dated the 27th April, 1983 upto 30th April, 1984.

Place in Library. See No. LT-7007/83].